## The Goa Zilla Panchayat (Payment of Salaries, Allowances to the Adhyaksha, Upadhyaksha, Elected and Co-opted Members of the Zilla Panchayat) Rules, 2000

## Department of Panchayati Raj and Community Development Directorate of Panchayat

## Notification

## 35/DP/PAN/ZP/99

Whereas, the draft of the Goa Zilla Panchayat (Payment of salaries, allowances to Adhyaksha and Upadhyaksha and sitting fees and other allowances to members of the Zilla Panchayat other than the Adhyaksha and Upadhyaksha) Rules, 1999, was published as required by sub-section (1) of section 240 of the Goa Panchayat Raj Act, 1994 (Goa Act 14 of 1994), in the Official Gazette, Series I No. 28 dated 7-10-99, under notification No. 35/DP/Pan/ZP/99 dated 30-9-99 of the Department of Panchayat Raj and Community Development, inviting objections and suggestions from all persons likely to be affected thereby before the expiry of fifteen days from the date of publication of the said Notification in the Official Gazette;

And whereas, the said Gazette was made available to the public on 7-10-1999;

And whereas, no objections and suggestions have been received from the public on the said draft by the Government.

Now, Therefore, in exercise of the powers conferred by **sub-sections (1) and (2) of section 134,** read with sub-section (1) of section 240 of the Goa Panchayat Raj Act, 1994 (Goa Act 14 of 1994), the Government of Goa hereby makes the following rules, namely:—

**1. Short title and commencement.**  ${}^{1}$ {(1) These rules may be called the Goa Zilla Panchayat (Payment of salaries, allowances to the Adhyaksha and Upadhyaksha  ${}^{2}$ [, elected and co-opted] members of the Zilla Panchayat) Rules, 2000.}

(2) They shall come into force on such date as the Government may by Notification appoint.

2. Definitions.— In these rules, unless the context otherwise requires,—

(a) "Act" means the Goa Panchayat Raj Act, 1994 (Goa Act No. 14 of 1994);

(b) "member" means a member of the Zilla Panchayat as specified by section 117 of the Act;

(c) "section" means a section of the Act;

(d) Words and expressions used in these rules and not defined shall have the same meaning as assigned to them in the Act.

<sup>3</sup>{3. Salaries of Adhyaksha, Upadhyaksha and <sup>4</sup>[elected and co-opted] members of the Zilla Panchayat.— (1) Adhyaksha of the Zilla Panchayat shall be entitled to a consolidated salary of <sup>5</sup>[rupees six thousand] per month.

(2) Upadhyaksha of the Zilla Panchayat shall be entitled to a consolidated salary of <sup>6</sup>[rupees six thousand] per month.

(3) Every elected and co-opted member of the Zilla Panchayat shall be entitled to a consolidated salary of rupees six thousand per month.]

(4) The Adhyaksha, Upadhyaksha, elected and co-opted member of the Zilla Panchayat shall not be entitled to a salary as aforesaid if he is employed in any Government aided educational institution or Semi-Government organization and is in receipt of salary.}

<sup>7</sup>[3A- Allowances.— (1) Adhyaksha of the Zilla Panchayat shall be entitled to a consolidated allowance of <sup>8</sup>[rupees six thousand] per month.

(2) Upadhyaksha of the Zilla Panchayat shall be entitled to a consolidated allowance of <sup>9</sup>[rupees five thousand] per month.

(3) Every <sup>10</sup>[elected and co-opted] member of the Zilla Panchayat shall be entitled to a consolidated allowance of <sup>11</sup>[rupees four thousand] per month.

(4) The Adhyaksha, Upadhyaksha, <sup>12</sup>[, elected and co-opted] member of the Zilla Panchayat shall not be entitled to aforesaid allowance if he is employed in any Government aided educational institution or Semi-Government Organisation and is in receipt of salary and allowances. }

**4. Motor car amenities.**— Adhyaksha shall be entitled to the use of the motor car and services of Chauffeur, for the official work, subject to maximum consumption of <sup>13</sup>[four hundred litres] of petrol/diesel per month. The cost of the petrol/diesel in excess of aforesaid quota shall be borne by the Adhyaksha. <sup>14</sup>[The Adhyaksha is free to engage a chauffer of his/her choice, possessing a valid driving licence, for a term co-terminus with his term as Adhyaksha.]

Provided that, if no motor car and services of chauffeur is provided, he shall be entitled to travelling allowance at the rate of Rs. 2,500/- per month:

Provided further that no travelling allowance shall be admissible under this rule if it is claimed under rule 5 hereto.

**5.** Travelling and daily allowance to Adhyaksha.— The Adhyaksha shall be entitled to travelling and daily allowances as admissible to the Officers of Group 'A' of the Government, in the pay scale of Rs. 12,000/- 16,500/- while touring on duty connected with his/her official work:

Provided that no daily allowance shall be admissible for days of half exceeding 30 days at a time, unless specially permitted by the Government.

**6. Sumptuary allowance.**— The Adhyaksha shall be entitled to sumptuary allowance of Rs. 500/- per month.

7. Daily and travelling allowances to Upadhyaksha.— (1) Upadhyaksha shall be entitled to daily and travelling allowances as admissible to Group 'A' officers of the Government in the pay scale of Rs. 10,000-15,200 while touring on duty connected with his/her official work.

(2) The provisions of proviso to rule 5 of these rules shall, *mutatis mutandis*, apply for the purpose of daily allowances to the Upadhyaksha.

**8.** Travelling and daily allowances to the elected members.— (1) The elected members of the Zilla Panchayat shall be entitled to travelling and daily allowances as admissible to Group 'A' officers, of the Government in the pay scale of Rs. 8,000-13,500, while touring on assigned duty connected with their official work.

(2) The provision of proviso to rule 5 of these rules, shall *mutatis mutandis*, apply for the purpose of daily allowances, to the elected members.

**9. Travelling and daily allowances to members of the Parliament who are members of the Zilla Panchayat.**— The members of the Parliament who are the members of the Zilla Panchayat, shall be entitled to daily allowances and travelling allowances from residence to the Head-quarters of the Zilla Panchayat, as admissible to them by virtue of members of the Parliament.

10. Travelling and daily allowances to members of the State Legislative Assembly who are the members of the Zilla Panchayat.— The members of the State Legislative Assembly who are the members of the Zilla Panchayat shall be entitled to daily allowances and travelling allowances from residence to the Head Quarters of the Zilla Panchayat, as admissible to them by virtue of being members of the State Legislative Assembly.

**11. Travelling and daily allowances to Chairpersons of Village Panchayat who are the members of Zilla Panchayat.**— (1) The Chairpersons of the Village Panchayat who are members of the Zilla Panchayat shall be entitled to draw travelling and daily allowances as admissible to them by virtue of members of Village Panchayat.

(2) The provisions of proviso to rule 5 of these rules shall *mutatis mutandis*, apply to this rule.

<sup>15</sup> [Omitted]

**13.** Non-entitlement of sitting fees and allowances.— (1) No sitting fees or travelling allowances or daily allowances, as the case may be, shall be paid to any member of the Zilla Panchayat, during the absence of such member for the meeting.

(2) No travelling allowance shall be paid to any member or Adhyaksha or Upadhyaksha if a journey is less than 8 kilometers.

(3) No travelling allowance or daily allowance shall be admissible if the travelling allowance or the daily allowance have been claimed from any other source.

**14. Medical allowance.**— The Adhyaksha and Updhyaksha shall be entitled to the medical reimbursement as laid down from time to time under the Central Service (Medical Attendance) Rules, 1944, as in force.

<sup>16</sup>[**14A-Telephone facilities.**— The Adhyaksha and Upadhyaksha shall be entitled to telephone facilities at their residences at the cost of the Zilla Panchayat].

**15.** Countersignature on daily and travelling allowance bills.— (1) The daily and travelling allowance bills of the Adhyaksha shall not require the countersignature of any authority. He shall be his own controlling officer.

(2) The daily and travelling allowance bills of Updhyaksha shall be countersigned by the Adhyaksha.

(3) The daily and travelling allowance bills of the members of the Parliament and members of the State Legislative Assembly, who are the members of the Zilla Panchayat, shall not require the countersignature by any authority and they shall be their own controlling authority.

(4) The daily and travelling allowance bills of other elected members of the Zilla Panchayat shall be countersigned by the Chief Executive Officer.

**16. Time limit for submission of claims.**— The claim for travelling allowance shall be admitted during the financial year in which the journey is made, provided that,—

(i) such claim may normally be preferred before the 15th day of the following month in which the journey is made and not later than three months of its becoming due;

(ii) a claim for travelling allowance for a journey performed in the month of February or March, if preferred before the end of the following month of April, be admitted for payment in the following financial year;

(iii) a claim preferred within three months of its becoming due but not paid during the same financial year due to any reasons, may be paid during the next financial year or thereafter;

(iv) no claim preferred after the expiry of three months of its becoming due shall be admitted, except for sufficient and valid reasons to be approved by the Zilla Panchayat.

17. Conditions and documents to be furnished alongwith claims for allowances.— A claim for daily and travelling allowances admissible under these rules shall be made in writing subject to conditions and alongwith the following certificates,—

(i) that he/she was not provided with any transport at the expenses of the Zilla Panchayat or Village Panchayat or the Government;

(ii) daily and travelling allowances claimed is in accordance with the rules and that the amount claimed is correct;

(iii) that he/she has not received any amount in respect of the claim from any other source;

(iv) he/she has actually performed the journey.

**18. General.**— In respect of amounts not provided for under these rules, the provisions relating to the travelling and daily allowances as admissible to the Government servants under the relevant rules in force shall respectively apply.

By order and in the name of the Governor of Goa.

G. G. Kambli, Director of Panchayats and Ex-Officio Joint Secretary.

Panaji, 24th March, 2000.

Substituted by (First Amendment) Rules, 2002, published in the O. G. Series I No. 40 (Ext.) dated 3-1-2003.

<sup>2</sup> Substituted by (Third Amendment) Rules, 2012, published in the O. G. Series I No. 27 (Ext.) dated 9-10-2012.

<sup>3</sup> Substituted by (First Amendment) Rules, 2002, published in the O. G. Series I No. 40 (Ext.) dated 3-1-2003.

<sup>4</sup> Substituted by (Third Amendment) Rules, 2012, published in the O. G. Series I No. 27 (Ext.) dated 9-10-2012.

<sup>5</sup> Substituted by (Third Amendment) Rules, 2012, published in the O. G. Series I No. 27 (Ext.) dated 9-10-2012.

<sup>6</sup> Substituted by (Third Amendment) Rules, 2012, published in the O. G. Series I No. 27 (Ext.) dated 9-10-2012.

<sup>7</sup> Inserted by (First Amendment) Rules, 2002, published in the O. G. Series I No. 48 (Ext.) dated 2-3-2014.

<sup>8</sup> Substituted by (Third Amendment) Rules, 2012, published in the O. G. Series I No. 27 (Ext.) dated 9-10-2012.

<sup>9</sup> Substituted by (Third Amendment) Rules, 2012, published in the O. G. Series I No. 27 (Ext.) dated 9-10-2012.

<sup>10</sup> Substituted by (Third Amendment) Rules, 2012, published in the O. G. Series I No. 27 (Ext.) dated 9-10-2012.

<sup>11</sup>Substituted by (Third Amendment) Rules, 2012, published in the O. G. Series I No. 27 (Ext.) dated 9-10-2012.

<sup>12</sup>Subsituted by (Third Amendment) Rules, 2012, published in the O. G. Series I No. 27 (Ext.) dated 9-10-2012.

<sup>13</sup>Substituted by (Second Amendment) Rules, 2004, published in the O. G. Series I No. 40 (Ext.) dated 3-1-2003.

<sup>14</sup>Inserted by (First Amendment) Rules, 2002, published in the O. G. Series I No. 40 (Ext.) dated 3-1-

2003.

<sup>15</sup> Rule 12 omitted by (First Amendment) Rules, 2002, published in the O. G. Series I No. 40 (Ext.) dated 3-1-2003.

<sup>16</sup> Inserted by (First Amendment) Rules, 2002, published in the O. G. Series I No. 40 (Ext.) dated 3-1-2003